

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 68 of 2013 & IAs-423 of 2014, 60 of 2015

Dated: 20th October, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Nabha Power Ltd. & Anr.Appellant(s)
Versus
Punjab State Power Corporation Ltd. & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Sahai
Mr. Aniket Prasoon

Counsel for the Respondent (s) : Mr. M. G. Ramachandran
Mr. Anand K. Ganesan for R-1
Mr. Matrugupta Mishra,
Mr. Hemant Singh for R-2

ORDER

In Appeal No. 68 of 2013, the arguments have already been concluded by the Appellant and the appeal is due for arguments for respondents. It has been reported by the learned counsel for both the parties that they are almost in settling terms in view of the arrangements made in the interim order passed by this Tribunal.

Since the instant appeal is of the year 2013, both the parties are required to conclude the arguments without any further delay so as to enable this Tribunal to decide this Appeal in December itself.

Post this appeal for further hearing or result of the settlement in this matter, on **07.12.2015**.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

Jps/vg